

39. Shri Ram Lal Panilal,
Gujarat Vidyapeeth,
Gandhinagar & President,
AIU.

40. Shri S. Gopal,
Secretary,
Central Board of Sec. Edn.,
Delhi-110 092.

41. Mr. W. R. King,
Secretary,
Council for the Indian School
Certificate Examination,
Nehru Place, New Delhi.

42. Dr. A. K. Pandey,
Director,
Birla Institute of Technology and
Science, Ranchi.

43. The Secretary
Education, Govt. of Arunachal
Pradesh,
Naharlagun-791 110.

NORMS FOR SCHOOLS AFFILIATED TO CBSE

112. SHRI PAWAN KUMAR BANSAL :
Will the Minister of HUMAN RESOURCE
DEVELOPMENT be pleased to state :

(a) whether the Central Board of Secondary Education has laid down certain norms regarding the buildings, pay scales, fee etc., for the schools affiliated to it; and

(b) if so, the details thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) Yes, Sir.

(b) As per the Affiliation Bye-Laws of the Central Board of Secondary Education, a school which fulfils, inter-alia, the following essential norms, can apply to the Board for affiliation :—

(i) The school should produce a 'No Objection Certificate' from the concerned State Government or UT Administration.

(ii) The school should be in possession of about 2 acres of land, (1 acre in cities having population of over 25 lakhs), a building constructed on a part of the land and proper playgrounds on the remaining land.

(iii) If the school has got the land but is running in a rented building, it is required to submit proof of adequate resources for construction of the school building in a reasonable period of time. For new schools, first phase of the building should have been completed and occupied.

(iv) Proof of non-proprietry character of trust/society/management, supported by a list of members with their addresses and an affidavit in the court of 1st class Magistrate from the Chairman/Secretary stating how the members are related to each other; is required.

(v) The school should have well qualified staff possessing the minimum qualifications as laid down by the Board.

(vi) The school should be paying salaries and allowances to its staff not less than those for corresponding categories in the schools run by the State/UT or as approved by the Government of India.

(vii) Fees as commensurate with the facilities provided by the school, should be charged under the heads prescribed by the concerned State or UT. No capitation fee or donations should be charged or collected in the name of the school.

FUNDS TO SOCIAL ORGANISATION FOR UPLIFTMENT OF WOMEN

113. SHRI RAJENDRA AGNIHOTRI :
Will the Minister of HUMAN RESOURCE
DEVELOPMENT be pleased to state :

(a) whether Government provide funds worth crores of rupees every year to the social organisation for the upliftment of women and children;

(b) if so, the manner in which these funds are disbursed;

(c) whether Government are contemplating to construct shelters (Ashrams) for more than two million prostitutes;

(c) if so, the details thereof;

(e) whether Government have received a memorandum in this regard from 'Bhartiya Patita Uddhar Sabha'; and

(f) if so, the details thereof and the policy being adopted by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE) : (a) and (b) Government of India is implementing a number of schemes and programmes for the upliftment of women and children under which grants-in-aid are released to voluntary organisations. In most of the cases grants are released to the State Governments and the Union Territory Administrations for further disbursement to the voluntary organisations. In some cases, proposals for grants-in-aid recommended by State Governments and Union Territory Administrations are considered and funds released to eligible organisations in accordance with the schematic pattern prescribed under different schemes. Grants-in-aid are also released directly to some national level voluntary organisations and other autonomous bodies registered under Societies Registration Act under control of the Government. This is in addition to programmes being run by the Government in the Central and the State Sectors.

(c) to (f) A proposal has been received from the 'Bhartiya Patita Uddhar Sabha' New Delhi which inter-alia contains suggestions for prohibition of prostitution and rehabilitation of prostitutes and their children. However, the subject matter 'Social Defence' falls in the State Sector. Government of India is not proposing to construct shelters (Ashrams) for prostitutes. However, a scheme for Strengthening of Protective Homes run under the Immoral Traffic Prevention Act in the States/Union Territories was formulated as part of observance of 1990 as the SAARC Year of the Girl Child. A sum of Rs. 18.56 lakhs was released as a one-time assistance to the Central Social Welfare Board for strengthening 16 Protective Homes in 11 States and the Union Territory of Delhi.

[*Translation*]

AREA UNDER FOREST IN BIHAR

114. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the area under forest in Bihar;

(b) whether some part of the forest land has been used for developmental purposes;

(c) if so, the area of forest land in the state which has been converted into irrigated land; and

(d) the steps taken for the conservation of forest land in Bihar ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) Recorded forest area in Bihar is 29232 Sq. Km.

(b) and (c) Information is available in terms of the diversion of forest land for various non-forest purposes, including for development projects, irrigation projects etc. According to information readily available 2981 hectares of forest land was diverted for non-forestry purposes in Bihar since the enactment of the Forest (Conservation) Act 1980. Out of this an area of 382 hectares related to irrigation projects, including submergence under impounded waters.

(d) Among the various steps being taken/initiated in Bihar for conservation of forests are more stringent enforcement of the provision of the Indian Forest Act and the Forest (Conservation) Act, implementation of Social Forestry or agro-forestry projects to meet increasing demand for fuel and fodder and timber so as to reduce pressure on forests, implementation of afforestation programmes to improve tree cover in degraded forest lands, increased patrolling by mobile armed squads and constitution of village committees for forest protection and management.

Employment Card to Labourers

115. SHRI RAM VILAS PASWAN : Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to issue employment card and provide pro-